



HIGH COURT OF GUJARAT

C I R C U L A R

No. ITC/194/2023 Date: 27/09/2023

IMPLEMENTATION OF HYBRID HEARING OF CASES FOR ALL REMAINING BENCHES FROM 29th SEPTEMBER, 2023

In continuation of the circulars of this High Court No. ITC/98/2023 dtd. 13/06/2023, No. ITC/148/2023 dtd. 26/07/2023, ITC/161/2023 dtd. 05/08/2023 and No. ITC/167/2023 dtd. 15/08/2023, as per approval and directions of Hon'ble the Chief Justice and Hon'ble Judges of the Standing Committee of the High Court of Gujarat, this is to inform all concerned that:

The present pilot implementation exercise of hybrid mode of hearing of cases for the four Division Benches of the High Court of Gujarat has been successfully and smoothly going on for a couple of months. Considering the same and further in compliance of the directions of Hon'ble the Supreme Court of India passed in Writ Petition (Criminal) No. 351 of 2023 dtd. 15/09/2023, the ongoing pilot implementation exercise of hybrid hearing of cases is now implemented on regular basis for all the remaining Division Benches, Single Judge Benches (and also Larger Benches constituted from time to time) of the High Court of Gujarat for all days starting with the causelists for **29th September, 2023** onwards.

The hybrid hearing option can be submitted online by the Ld. Advocates and Parties-in-person of the listed matters at [ONLINE HYBRID HEARING OPTION webpage](#).

All other modalities and facilities would be as per the Standard Operating Procedure given in the circular of the High Court No. ITC/98/2023 dated 13/06/2023 [available here](#).

Sd/-

REGISTRAR GENERAL